

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

O.P. No. 3 of 2014

Dated : 24th March, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

Green Energy Association

....Petitioner (s)

Versus

Maharashtra Electricity Reg. Commission & Ors.

...Respondent(s)

Counsel for the Petitioner(s) :

Ms. Swapna Seshadri
Ms. Dipali Sheth

Counsel for the Respondent(s):

Mr. Buddy A. Ranganadhan and
Mr. Raunak Jain for R-1

ORDER

This is a Petition seeking for direction to dispose of the Petition dated 25.1.2014 filed before the State Commission.

We have heard the Learned Counsel for the Petitioner as well as the State Commission.

It is pointed out by the Learned Counsel for the State Commission that while on scrutiny of petition dated 25.1.2014, some defects were found out with regard to payment of court fee; hence, the State Commission vide letter dated 7.2.2014 directed

the Petitioner to deposit the amount of Rs. 94,000/- as court fee; admittedly, this has not been paid by the Petitioner instead, the Petitioner sent various letters to the State Commission giving some undertaking and, therefore, there was some delay.

As correctly pointed out by the Learned Counsel for the State Commission, we find that the Petitioner instead of complying with the directions issued by the State Commission, has rushed to this Tribunal to file this Petition for direction. We are not able to appreciate the approach of the Petitioner.

However, the Petitioner is directed to pay the court fee of Rs. 94,000/- by tomorrow itself as directed by the State Commission. After receipt of the amount, the State Commission will hear the Petition and dispose of the same as early as possible in view of the urgency pointed out by the Petitioner. With these directions, this Petition is disposed of.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

mk/av